

**IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA Nos. 79 to 81/Agr/2023
(Assessment Year 2010-11)**

Smt. Chameli Devi Village Garhi, Post Chandrawari, Tehsil Sadar, Firozabad C/o Chandra Shekhar Yadav (Adv.) LIG-297, Block-A, Shashtri Puram Agra- 282007 (UP)	Vs.	Income Tax Officer-5(1) Aayakar Bhavan Dabrai Firozabad Uttar Pradesh 283203
स्थायीलेखासं./जीआइआरसं./PAN/GIR No:ALJPD-6782-C		
Appellant	..	Respondent

Appellant by:	Ld. AR's Letter dated 31-01-2025
Respondent by:	Sh.Shailendra Shrivastava, Sr. DR

Date of Hearing	10.02.2025
Date of Pronouncement	10.02.2025

ORDER

PER BENCH:

These assessee's appeal for assessment year 2010-11 arises against NFAC, Delhi DIN and Order No. ITBA/NFAC/S/250/2023-24/1052074766(1)/1052073983(1)/1052549753(1) dated 13.04.2023 & 03.05.2023 in proceedings U/s 271(1)(b), 271(1)(c) & u/s 147 r.w.s 254 of the Income-tax Act, 1961, hereinafter referred to as the 'Act'.

2. It emerges that the assessee has opted for settlement of disputes in these appeals under the Direct Tax Vivad Se Vishwas Scheme, 2024 which is evident from Form Nos.1 as placed on record. The Revenue has not disputed the same.

3. Accordingly, all these appeals are dismissed as withdrawn in above terms subject to all just exceptions.

Order pronounced in the open court on 10th February, 2025.

Sd/-
(Manoj Kumar Aggarwal)
ACCOUNTANT MEMBER

Sd/-
(Satbeer Singh Godara)
JUDICIAL MEMBER

Dated 10.02.2025

PS: Rohit

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT AGRA